MINISTRY OF CORPORATE AFFAIRS
NOTIFICATION

New Delhi, the 9th May, 2011

G.S.R. 368(E).—In exercise of the powers conferred by sub-sections (1), (2), (5) and (8) of Section 25 of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following regulations further to amend the Companies Regulations, 1956, namely:—

1. (1) These regulations may be called the Companies (Amendment) Regulations, 2011.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Companies Regulations, 1956 (herein after referred to as the said regulations), in Part B, in regulation 3, 5, 7, 9 and 14, for the word “Regional Director”, the word “Registrar of Companies” shall be substituted.

3. In the said regulations, after Part F, in Annexure-III and Annexure-IV, for the word “Regional Director”, the word “Registrar of Companies” shall be substituted.

4. In the said regulations, regulation 11, 12, & Annexure-II shall be omitted.

[F.No. 5/7/2011-CL.V]
J.N. TIKKU, Jt. Director

Foot Note: The Principal regulations were published in the Gazette of India vide No. S.R.O. 432B dated 18-2-1956 and last amended vide No. G.S.R. 304(E) dated 6-4-2011.